

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1523  
ANSWERED ON:04.03.2011  
POWER PROJECTS  
Das Shri Khagen

**Will the Minister of POWER be pleased to state:**

(a) the number of power projects proposed to be set up by the Government within this decade, sector-wise, project-wise and State-wise; and

(b) the number of power projects which could not be started earlier due to environmental non-clearance resulting in huge cost escalation, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a): The capacity addition target for the 11th Plan has been revised to 62,374 MW at the time of mid-term appraisal carried out by the Planning Commission. A capacity aggregating to 32,762 MW has already been commissioned during the 11th Plan till 16.02.2011 and the balance capacity is under execution. State-wise /sector-wise list of power projects, for likely benefits during the 11th Plan is enclosed at Annex-I.

Planning Commission is in the process of finalizing its approach paper for the 12th Five Year Plan. It has also to set-up a Working Group on power sector and finalize its composition and terms of reference. The Working Group will deliberate upon various issues in the power sector including size and details of the capacity addition programme for power projects during the 12th Five Year Plan.

(b): Eight thermal power projects (3 in Orissa and 5 in Chhattisgarh) could not be started as the captive coal blocks allocated to these projects fall in category 'A' as per Ministry of Environment & Forests. The forest clearance for the captive coal blocks is yet to be accorded by MoE&F. In addition, the start of Sikka TPS Ext. (2x250 MW) was delayed due to the delay in according of environmental clearance. However, MoE&F clearance has since been received and the project is under construction.

Further, 19 hydro-electric projects (Himachal Pradesh:1, Jammu & Kashmir:2, Uttarakhand:5, Chattisgarh:1, Karnataka:1, Sikkim:1, Manipur:2, Arunachal Pradesh:6) have been accorded concurrence by CEA since 2002-03 which have not yet been started for want of environmental and/or forest clearance.